

PUNJAB VIDHAN SABHA

BILL NO.11-PLA-2024

THE PUNJAB AGRICULTURAL PRODUCE MARKETS (AMENDMENT)
BILL, 2024

A

BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

Be it enacted by the Legislature of the State of Punjab in the Seventy-fifth Year of the Republic of India, as follows:-

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2024.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961, in section 12-A,-

(i) for clause (c), the following clause shall be substituted, namely:-

"(c) during the period of supersession of the Committees, all powers and duties conferred and imposed upon the Committee, its Chairman, Vice-Chairman and other members by or under this Act, shall be exercised and performed by such officer, as the Government may appoint in that behalf and such officer shall continue to do so till the time such Committee is re-constituted and the Government issues an order in writing to this effect; and";
and

(ii) in the proviso for the words "one year", the words "three years" shall be substituted.

Short title
and
commencement.

Amendment in
section 12-A
of Punjab Act
23 of 1961.

STATEMENT OF OBJECTS AND REASONS

The Government of Punjab issued Notification no. 16-Leg/2022 dated 27.07.2022 to amend the "Punjab Agricultural Produce Market Act, 1961" to supersede the nominated Market Committees of the State of Punjab for implementation of the Government's policies and programs by appointing Administrators in their place and empowering them to take over the work of the concerned Market Committees. Re-constitution time of Committees has expired on 26.07.2023 and Chairmen of 62 Market Committees have been appointed so far and more time is required to reconstitute the remaining 94 Market Committees. Therefore, it is necessary to increase the time for reconstitution of these remaining committees. Therefore, the period of one year should be extended by another two years till 26.07.2025 to reconstitute the market committees and if still all the market committees are not reconstituted within the stipulated time, then the Government appointed Administrator will continue to function until such time the market committees are reconstituted by the Government.

To Introduce "**The Punjab Agricultural Produce Markets (Amendment) Bill, 2024**" will be beneficial as above.

Gurmeet Singh Khuddian
Minister for Agriculture & Farmers' Welfare, Punjab.

CHANDIGARH:
THE 3rd SEPTEMBER, 2024

RAM LOK KHATANA,
SECRETARY.

N.B. – The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 3rd September, 2024 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).